

(a) whether the Institute of Environmental Planning and Technology (IEPT), Indore is recognised by the Government;

(b) if so, whether inspite of heavy fees charged from the students the institute lacks basic facilities;

(c) if so, the reasons therefor;

(d) whether IEPT management has not recruited proper full-time faculty, if so, the reasons thereof; and

(e) the steps taken/proposed to be taken to provide basic facilities like drinking water, library, hostel etc. to the students ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (e) The Institute of Environmental Planning and Technology (IEPT), Indore, Madhya Pradesh has not been approved by the All India Council for Technical Education (AICTE) for conduct of any Diploma or Post-Graduate Diploma in Management.

Air Strip for Sikkim

3064. SHRI BHIM PRASAD DAHAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Civil Aviation Ministry has decided to sanction construction of an air strip for Sikkim; and

(b) if so, when a decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) No, Sir. Due to hilly terrain, a suitable site for constructing an airport at a reasonable cost has not been identified so far.

Impact of Reforms on Education

3065. DR. Y.S. RAJASEKHAR REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any comprehensive study has been undertaken or proposed to be undertaken by the Government regarding the impact of new economic policy in the education system in the country;

(b) if so, the details thereof; and

(c) the manner in which the Government propose to achieve the objectives laid down in the Education Policy?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) No, Sir.

(b) Does not arise.

(c) In order to achieve the objectives laid down the National Policy on Education (NPE) a comprehensive Programme of Action (POA) was prepared which spells out detailed guidelines for the effective implementation of the NPE. The revised NPE and POA were tabled in the House in May, 1992 and August, 1992 respectively. Emphasis is now on toning up its proper implementation.

Gas based Industries

3066. SHRI ANANT KUMAR HEGDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up some gas based industries in various States;

(b) if so, the details thereof, State-wise;

(c) the details of proposals received from various State Governments in this regard, State-wise; and

(d) the steps taken or proposed to be taken by the Government to clear those proposals, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) There is no such proposal under consideration of the Government of India.

(c) and (d) The State Governments of Gujarat, Madhya Pradesh, Uttar Pradesh, Punjab, Mizoram, Tripura, Assam, Maharashtra and Rajasthan have requested for gas allocation for setting up power plants and other industries. The States of Tamil Nadu, Andhra Pradesh, Karnataka and Kerala have requested for establishing a Southern Gas Grid. However, the present and projected availability of gas is less than the commitments already made.

[Translation]

Sardar Sarovar Project

3067. SHRI CHANDRESH PATEL :
SHRI RATILAL KALIDAS VERMA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any scheme to provide Rs. 100 crore to complete Sardar Sarovar Project is under consideration of the Government;

(b) if so, the details thereof;

(c) the time by which the amount is proposed to be provided; and

(d) whether any concrete programme have been formulated by the Union Government for timely completion of the project ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) to (c) Central loan assistance of Rs. 95 crores was approved for Sardar Sarovar Project in Gujarat under Accelerated Irrigation Benefits Programme during 1996-97. Out of this, an amount of Rs. 71.25 crores was released and the said amount was fully utilised by the State Government.

(d) State Governments of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan are to contribute their share of funds from their budgets for scheduled completion of the project. In addition, Accelerated Irrigation Benefits Programme is being continued in 1997-98 also.

[English]

Sponsorship for Wills World Cup

3068. SHRI A. SAMPATH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air India management paid \$35,000 as sponsorship for Wills World Cup arranging the same through an agent who is the relative/close family friend of the Commercial Director, Air India;

(b) if so, the details thereof;

(c) whether the terms and conditions of the said sponsorship, coming through a FAX message, was accepted in toto without negotiations;

(d) if so, the reasons therefor and action taken by the Government in this regard;

(e) whether Air India's finance permit such huge expenditure; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) Air India Mangement paid a sum of US \$35,000 to M/s. PILCOM as sponsorship fee. The terms of sponsorship were finalised after negotiations held directly with the Convener-Secretary of PILCOM.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Board of Directors of Air India Limited had approved the proposal of sponsorship. Besides getting ticketed business of about Rs. 2.24 crores, Air India got wide publicity on the electronic media.

Permission to Collect Money for Calicut Airport

3069. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Union Government have accorded permission to any agency/society to collect money from the Non-Resident Indians for the development of Calicut airport in Kerala;

(b) if so, the details thereof and the quantum of money thus collected from abroad by this agency/society;

(c) whether the Airport Authority of India has given permission to the society to construct/set up a luxurious V.I.P. type waiting room for the exclusive use of certain Non-Resident Indians; and

(d) if so, the areas of space allotted and fee/charge levied by the Airport Authority for such service ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) A proposal was received from the State Government of Kerala for extension of runway of Calicut airport for wide-bodied aircraft with the financial help of public, including non-resident Indians. The Malabar International Airport Development Society (MIADS), set up by the State Government of Kerala, undertook the responsibility of mobilising resources and providing the funds to Airports Authority of India as advance to be repaid out of the earnings of the airport. The Central Governemnt has given its no objection to the proposal. As per the agreement Rs. 60 crores is to be collected by MIADS and handedover to AAI in two instalments of Rs. 30 crores each. The details of money collected from abroad by the MIADS are not maintained by Airports Authority of India.

(c) and (d) Airports Authority of India has allotted, free of charges, a built up area of about 300 sq.ft. to the MIADS, who have furnished the area and manage its use.

Crude Oil

3070. SHRI KRISHAN LAL SHARMA : Will the Minister